

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 232 of 2020

IN THE MATTER OF:

UCO Bank

...Appellant

Vs.

SREI Equipment Finance Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Rana Mukherjee, Sr. Advocate along with Mr. Partha Sil, Advocate.

For Respondents: Dr. Abhishek Manu Singhvi, Sr. Advocate for R-1,2.

Mr. Ratnanko Banerji, Sr. Advocate along with Mr. Abhijit Sinha, Ms. Sumi Chakraborty, Mr. Dipen Chatterjee, Ms. Rusha Mitra, Mr. Shounak Mitra and Mr. Shreyas Edupuganti, Advocates.

ORDER

(Through Virtual Mode)

14.12.2020: Heard the Learned Senior Counsel, Mr. Rana Mukherjee for the Appellant and the Learned Senior Counsel, Dr. Abhishek Manu Singhvi, for Respondent No. 1, 2. For filing of Reply/Response/Counter of R-1, 2, the matter is adjourned to **20th January, 2021**.

The Learned Counsel for the Respondent No. 1,2 are directed to serve the copy of the Reply/Response/Counter of R- 1,2 to the Learned Counsel for the Appellant three days before the next date of hearing. It is open to the Appellant to file 'Rejoinder', if any, and a copy of the same shall be served to the other side.

Although the Learned Senior Counsel for the Appellant has prayed for passing an order of stay of the impugned order dated 21.10.2020 in C.A.(CAA) No. 1106/KB/2020, at this stage, this Tribunal is not inclined to pass an order stay of the impugned order. However, this Tribunal makes it quite clear that the meeting of creditors slated on 16.12.2020 at 11.30 A.M.

and the meeting of creditors scheduled to be held on 23.12.2020 at 11.30 A.M shall proceed and it is made quite clear that the result of the said meetings shall be subject to the outcome of the instant Appeal.

The Registry is directed to List the matter on **20th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/rr